

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3253**

TO BE ANSWERED ON THE 29TH MARCH, 2023/ CHAITRA 8, 1945 (SAKA)

FUNDS RECEIVED BY NGOS FROM ABROAD

3253. SHRI PARIMAL NATHWANI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total funds received by Non-Governmental Organisations (NGOs) from abroad during each of the last three years and the current year, State-wise/UT-wise;**
- (b) the total funds utilized by such NGOs during the said period, State-wise/UT-wise;**
- (c) the steps taken by Government to check proper utilization of funds; and**
- (d) the action taken against the NGOs who have violated Foreign Contribution Regulation Act (FCRA) during the said period, State-wise/UT-wise?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Details are enclosed as Annexure –I.

(b): Details are enclosed as Annexure –II.

(c): In terms of section 18 of the Foreign Contribution (Regulation) Act, 2010 read with Rule 17 of the Foreign Contribution (Regulation) Rules, 2011, every association who receives foreign contribution has to submit

annual return in Form FC-4 along with income and expenditure statement, receipt and payment account and balance sheet for every financial year (FY) within 9 months of closure of the FY. The Central Government is empowered to carry out audit and inspection of accounts in terms of sections 20 and 23 of the Act to ascertain that receipt and utilisation of foreign contribution is as per the provisions of the Act.

(d): Section 14 of the Foreign Contribution (Regulation) Act, 2010 provides for cancellation of certificate of FCRA registration of an association for violations of provisions of the Act. During the last three years i.e. 2020 to 2022 and current year, the FCRA Registration Certificates of 1,828 associations have been cancelled under section 14 of the Foreign Contribution (Regulation) Act, 2010 due to violation of the provisions of the Act and rules made thereunder. State/UT-wise details of these cancellations are enclosed as Annexure -III.

Annexure to the Rajya Sabha Unstarred Question No. 3253 regarding “Funds received by NGOs from abroad” for answer on 29.03.2023.

State-wise receipt of foreign contribution by the FCRA associations based on Annual Returns submitted as on 22.03.2023:-

Sl. No.	State/UT	FC received during the FY 2019-20 (in Crore Rs.)	FC received during the FY 2020-21 (in Crore Rs.)	FC received during the FY 2021-22 (in Crore Rs.)
1	Andaman & Nicobar Islands	2.52	3.68	2.49
2	Andhra Pradesh	1017.28	954.57	950.10
3	Arunachal Pradesh	12.57	21.71	27.50
4	Assam	162.48	165.18	199.64
5	Bihar	226.08	217.37	231.52
6	Chandigarh	39.19	19.15	20.08
7	Chhattisgarh	48.39	52.13	71.76
8	Dadra & Nagar Haveli	4.12	2.43	2.42
9	Delhi	4273.65	3979.52	5809.60
10	Goa	37.06	46.36	56.48
11	Gujarat	769.64	908.00	1496.17
12	Haryana	82.09	69.61	106.95
13	Himachal Pradesh	228.77	216.18	233.39
14	Jammu & Kashmir	50.03	56.05	55.77
15	Jharkhand	130.72	130.31	162.60
16	Karnataka	1795.54	2304.80	3140.98
17	Kerala	868.01	913.21	975.44
18	Madhya Pradesh	220.06	242.63	268.31
19	Maharashtra	1567.28	1838.77	2199.96
20	Manipur	35.35	50.97	60.08
21	Meghalaya	59.64	67.56	78.35
22	Mizoram	2.63	2.67	15.05
23	Nagaland	48.94	46.67	57.18
24	Orissa	289.87	249.98	288.02
25	Pondicherry	27.37	29.34	25.63
26	Punjab	171.11	140.83	207.29
27	Rajasthan	158.61	179.24	285.09
28	Sikkim	9.04	6.51	7.46
29	Tamil Nadu	2162.66	2134.06	2507.35
30	Telangana	623.75	815.45	1114.55
31	Tripura	10.74	11.63	12.37
32	Uttar Pradesh	373.01	362.07	375.81
33	Uttarakhand	124.08	129.52	170.24
34	West Bengal	727.20	798.18	906.12

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State-wise utilization of foreign contribution by the FCRA associations based on Annual Returns submitted as on 22.03.2023: -

Sl. No.	State/UT	FC utilized during the FY 2019-20 (in Crore Rs.)	FC utilized during the FY 2020-21 (in Crore Rs.)	FC utilized during the FY 2021-22 (in Crore Rs.)
1	Andaman & Nicobar Islands	3.71	4.33	4.11
2	Andhra Pradesh	1249.24	1362.27	1049.00
3	Arunachal Pradesh	14.44	23.12	23.51
4	Assam	182.24	203.17	215.22
5	Bihar	560.00	282.49	278.98
6	Chandigarh	50.17	16.03	21.26
7	Chhattisgarh	79.81	105.00	86.13
8	Dadra & Nagar Haveli	3.74	5.19	1.52
9	Delhi	7440.55	4400.52	6008.73
10	Goa	40.85	49.10	55.53
11	Gujarat	2860.05	873.60	1671.59
12	Haryana	84.14	87.45	107.35
13	Himachal Pradesh	297.58	231.10	247.21
14	Jammu & Kashmir	53.97	51.03	55.68
15	Jharkhand	187.48	201.43	471.83
16	Karnataka	2386.56	2344.91	4227.99
17	Kerala	262.99	221.77	396.03
18	Madhya Pradesh	357.01	373.97	360.06
19	Maharashtra	3297.08	2217.94	2536.21
20	Manipur	45.59	54.31	58.09
21	Meghalaya	58.61	113.12	83.14
22	Mizoram	6.69	4.18	14.57
23	Nagaland	54.75	47.41	62.91
24	Orissa	1628.77	285.04	340.80
25	Pondicherry	33.60	37.92	30.45
26	Punjab	212.21	179.99	205.64
27	Rajasthan	1045.91	1253.16	1035.61
28	Sikkim	7.72	7.25	8.27
29	Tamil Nadu	2602.66	7266.46	2647.39
30	Telangana	865.47	1160.78	1214.77
31	Tripura	10.95	14.27	18.77
32	Uttar Pradesh	551.78	623.30	504.42
33	Uttarakhand	219.06	147.06	170.46
34	West Bengal	1229.48	1437.68	1293.64

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State/UT–wise details of cancellations of Registration Certificates of the FCRA associations:-

S. No.	State/UT	Number of associations whose FCRA registration have been cancelled [2020 to 2023 (upto 22.03.2023)]
1	Andhra Pradesh	168
2	Arunachal Pradesh	2
3	Assam	23
4	Bihar	122
5	Chandigarh	4
6	Chhattisgarh	14
7	Delhi	73
8	Goa	4
9	Gujarat	45
10	Haryana	9
11	Himachal Pradesh	8
12	Jammu & Kashmir	10
13	Jharkhand	43
14	Karnataka	101
15	Kerala	52
16	Madhya Pradesh	54
17	Maharashtra	207
18	Manipur	43
19	Meghalaya	7
20	Mizoram	2
21	Nagaland	14
22	Orissa	111
23	Pondicherry	8
24	Punjab	8
25	Rajasthan	41
26	Sikkim	3
27	Tamil Nadu	219
28	Telangana	90
29	Tripura	3
30	Uttar Pradesh	116
31	Uttarakhand	31
32	West Bengal	193
